

Sl. No.	State	No. of persons in custody
23.	Mizoram	1620
24.	Nagaland	596
25.	Odisha	764
26.	Puducherry	38
27.	Punjab	8096
28.	Rajasthan	5714
29.	Sikkim	348
30.	Tamil Nadu	3401
31.	Telengana	3656
32.	Tripura	307
33.	U. T. Chandigarh	346
34.	Uttar Pradesh	6627
35.	Uttarakhand	972
36.	West Bengal	4469
TOTAL		147662

**Centrally Sponsored Scheme for Development of Infrastructure  
Facilities for the Judiciary**

2832. SHRI DEREK O'BRIEN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of the Centrally Sponsored Scheme for Development of Infrastructure Facilities for the Judiciary;

(b) the amount of money spent under the scheme, so far, the State-wise details thereof; and

(c) the targets set by Government under the scheme and whether they have been achieved?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) to (c) The Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary is being implemented since

1993-94 in order to augment the resources of State Governments in this regard by providing financial assistance to the States/UTs. It covers the construction of court buildings and residential accommodations of judicial officers of District and Subordinate Judiciary. So far, an amount of ₹ 6,380.57 crores has been sanctioned since the inception of the Scheme in 1993-94. Out of this, ₹ 2,936.27 crores (46%) have been sanctioned to the States and UTs since April, 2014. The details of State/UT- wise funds sanctioned under the Scheme so far are given in Statement (*See below*). The Central Government has approved continuation of the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary beyond the 12<sup>th</sup> Five Year Plan period *i.e.* from 01.04.2017 to 31.03.2020 with an outlay is ₹3,320 crore for completion of on-going projects for construction of 3,000 court halls and 1,800 residential units for judicial officers of District and Subordinate Courts.

#### Statement

*Details of funds sanctioned to State Governments/UT Administrations under the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary since inception of the Scheme in 1993-94*

(₹ in Lakh)		
Sl. No.	State	Total Funds sanctioned (1993-94 to 2018-19) as on 06.08.2018
1	2	3
1.	Andhra Pradesh	15,964.45
2.	Bihar	22,961.72
3.	Chhattisgarh	7,181.07
4.	Goa	1,114.93
5.	Gujarat	51,766.42
6.	Haryana	15,786.42
7.	Himachal Pradesh	3,132.00
8.	Jammu and Kashmir	17,601.60
9.	Jharkhand	17,146.52
10.	Karnataka	62,673.85
11.	Kerala	8,587.30
12.	Madhya Pradesh	35,113.04

1	2	3
13.	Maharashtra	65,974.86
14.	Odisha	9,024.27
15.	Punjab	48,631.92
16.	Rajasthan	17,510.51
17.	Tamil Nadu	20,131.46
18.	Uttarakhand	11,888.16
19.	Uttar Pradesh	91,563.57
20.	West Bengal	16,209.46
TOTAL (A)		5,39,963.53
<b>North Eastern States</b>		
1.	Arunachal Pradesh	4,756.44
2.	Assam	15,079.30
3.	Manipur	6,628.71
4.	Meghalaya	9,462.00
5.	Mizoram	6,296.29
6.	Nagaland	10,795.64
7.	Sikkim	4,630.39
8.	Tripura	7,053.45
TOTAL (B)		64,702.22
<b>Union Territories</b>		
1.	Andaman and Nicobar Islands	1,155.23
2.	Chandigarh	3,900.95
3.	Dadra and Nagar Haveli	706.25
4.	Daman and Diu	232.43
5.	Delhi	21,437.40
6.	Lakshadweep	51.25
7.	Pondicherry	5,908.56
TOTAL (C)		33,392.07
GRAND TOTAL (A+B+C)		6,38,057.82